

**Central Administrative Tribunal
Principal Bench**

OA No. 4404/2015

MA No. 4068/2015

MA No. 4069/2015

New Delhi this the 8th day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

1. Mr. Y.S. Maratha, Aged 48 years,
S/o Sri R.S. Maratha,
R/o H.No. A-244, Hari Nagar Clock
Tower, New Delhi-110064
2. Devender Kumar, aged 47 years,
S/o Sri Kishan Lal,
R/o 676/3, Ashok Vatika Devli,
New Delhi-62
3. Mr. Harish Kumar, aged 48 years,
S/o Shri Om Prakash,
R/o 1/4132, Ram Nagar Ext.,
Shahdara, Delhi-82
4. Mr. Ramesh, Aged 50 years,
S/o G.S. Bisht,
R/o RZ-410/394,
Gali No.11, Block Side,
Shivpuri West Sagarpur,
New Delhi-46
5. Chandra Pal Singh, aged 48 years,
S/o Sri Dal Chand,
R/o 77, DDA Flats, CSP,
Safder Jung Enclave, New Delhi-110029
6. Mr. Shailesh, aged 40 years,
S/o Sri Milkhan Singh,
R/o 1/3955 Bhagwan Pur Khera,
Shahdara, Delhi-32

7. Deepak Mittal, Aged 43 years,
 S/o Sri Ram Mehar,
 R/o H.No.56, Vill. Tajpur,
 Tihara Khurd,
 Dist. Sonipat (Haryana) -Applicants

(By Advocate: Mr. Rana Ranjit Singh)

VERSUS

1. Union of India,
 Through Secretary,
 Ministry of Personal, Public Grievances and Pensions,
 (Dept. of Personnel and Training), North Block,
 Central Secretariat, New Delhi

2. The Secretary,
 Staff Selection Commission,
 CGO Complex, Block No.12,
 Lodhi Road, New Delhi -Respondents

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard the learned counsel for the applicants.

2. MA for joining together and MA for exemption from filing typed copies of the annexures are allowed.

3. The applicants, who are working as Scorers/Openers/Checkers on daily wage basis under the respondents, filed the present OA seeking the following reliefs:-

A) Direct the respondents No. 1 & 2 to regularize the respective services of the applicants from the date of their respective appointments and provide all the consequential service benefits as applicable as per the CCs Rules and

- B) Direct the Respondents to pay the consequential service benefits and other reliefs as per the service rules and regulation and
- C) pass such other and further order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the present case.+

4. It is also submitted that the applicants made number of oral representations, however, the respondents have not considered their claims, so far.

5. In the circumstances and in view of the fact that the applicants have not preferred any written representation till now to the respondents, the OA is disposed of at the admission stage, without going into the merits of the case, by permitting them to make an appropriate representation ventilating their grievances to the respondents within two weeks from the date of receipt of a copy of this order and on receipt of such a representation from the applicants, the respondents shall consider the same and pass an appropriate speaking and reasoned order thereon within ninety days therefrom, in accordance with law.

Let a copy of the O.A. be enclosed to this order.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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